

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S DIAMOND ITINFRACON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DIAMOND ITINFRACON PRIVATE LIMITED
2. Date of incorporation of corporate debtor	31/07/2007
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC166488
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-10/3, FIRST FLOOR, VASANT VIHAR NEW DELHI North East DL 110057
6. Insolvency commencement date in respect of corporate debtor	3rd January, 2023 (Order was pronounced on 03/01/2023 by Hon'ble NCLT, New Delhi-Court-III in C.P. No. IB-1103/ND/2020 and copy of order received by IRP through email from NCLT on 05/01/2023)
7. Estimated date of closure of insolvency resolution process	2nd July, 2023 (02.07.2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/PA-002/IP-N00276/2017-18/10834
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: cirpdiamond@gmail.com
11. Last date for submission of claims	17th January, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DIAMOND ITINFRACON PRIVATE LIMITED** on 03rd January, 2023 order was pronounced on 03/01/2023 by Hon'ble NCLT, New Delhi Court-III in C.P. No. IB-1103/ND/2020 and copy of order received by IRP through email from NCLT on 05/01/2023)

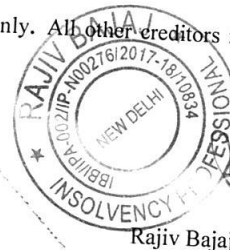
The creditors of **DIAMOND ITINFRACON PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 17th January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/01/2023

Place: New Delhi



Rajiv Bajaj
IRP of **DIAMOND ITINFRACON PRIVATE LIMITED**
IBBI/PA-002/IP-N00276/2017-18/10834